

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 979 of 2020

IN THE MATTER OF:

**Hemant Sharma
(Liquidator of Vishwa Infrastructures & Services
Pvt. Ltd.)**

....Appellant

Vs.

State Bank of India & Anr.

....Respondents

Present:

For Appellant: Mr. Palash Singhai, Advocate

**For Respondents: Mr. Rajiv Roy, Mr. Rachit Ranjan, Mr. Avrojoyti Chatterjee and Ms. Jayashree Saha, Advocates for R-1/SBI.
Mr. Deepak Anand, Mr. Vipul Agrawal and Mr. Aayushman Vyatsayan, Advocates for R-2.**

O R D E R
(Virtual Mode)

26.03.2021: The Advocate Mr. Palash Singhai is present for the Appellant in virtual mode and he states that he is from firm of Aditya Advisors. He states that he has instruction from the Appellant/Liquidator to withdraw the Appeal. The Vakalatnama in the matter does not have signature of Mr. Palash Singhai. The Liquidator is not on screen before us.

The Learned Counsel for the State Bank of India submits that the Appellant should be saddled with costs as Appellant claimed violation of moratorium and then agitated before adjudicating Authority and did not succeed and then continued to file this Appeal putting the State Bank into legal expenses.

The Advocate who is present claiming to be for the Appellant asks for withdrawal but it is not appropriate to pass order unless Advocate on record appears or Liquidator is before us.

As such, list the Appeal in 'Orders' category on **31st March, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md